

commencement of the sitting on the day the question is proposed to be raised..”

So, the question can be raised by a written notice given by a Member. Only thereafter under rule 227 you can refer it to the committee.

SHRI SAUGATA ROY: Please see Rule 380. The whole question has brought forward the succinct question of the powers of the Speaker to expunge the remarks in the House. The powers of the Speaker to expunge remarks, in the House are clearly laid down under Rule 380 which says:

“If the Speaker is of opinion that words have been used in debate which are defamatory or indecent or unparliamentary or undignified, he may, in his discretion, order that such words be expunged from the proceedings of the House’

MR. SPEAKER: You are right. He cannot otherwise do it.

SHRI SAUGATA ROY: So the Speaker's powers in this respect are not arbitrary. They are well-defined under Rule 380.

Very often you are giving orders ‘Don't record’ etc. I want to mention that the powers to give orders ‘Don't record’ etc. are not arbitrary. They are governed by the rules.. (Interruptions). Such an anomalous situation will arise in future.

MR. SPEAKER: This has been gone into already and my rulings are very clear in that regard.

Papers to be laid.

12.25 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH, ACT, 1956.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): I beg to lay on the Table a copy of the Post-Graduate Institute of Medical Education and Research, Chandigarh, (Amendment) Regulation 1978 (Hindi and English versions) published in Notification No. G.S.R. E3/NF/78 in Gazette of India dated 22nd May, 1978, issued under section 32 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1956. [Placed in Library. See No. LT—4360/79].

NOTIFICATION UNDER INLAND VESSELS ACT, 1917

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to lay on the Table a copy of the Mechanically Propelled Inland Vessels (Third Party Insurance) Rules, 1978 (Hindi and English versions) published in Notification No. G. S.R. 601(E) in Gazette of India dated the 30th December, 1978, under sub-section (5) of section 74 of the Inland Vessels Act 1917. [Placed in Library. See No. LT—4361/79].

NOTIFICATION UNDER CENTRAL EXCISE RULES, 1944 AND AN EXPLANATORY MEMORANDUM

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 250 (E) published in Gazette of India dated the 17th April, 1979 making certain amendments to Notification No. 33/69-CE dated the 1st March, 1969 regarding inclusion in the Schedule annexed thereto. Rectangular Beverage Jug (Hot) for the purpose of

duty liability together with an explanatory memorandum.

(ii) G.S.H. 252(E) published in Gazette of India dated the 19th April, 1979 regarding set off of duty paid on parts and accessories of motor vehicles and tractors (except certain specified parts) when used in the manufacture of any other dutiable excisable goods.

(iii) G.S.R. 253(E) published in Gazette of India dated the 19th April, 1979 regarding exemption of parts and accessories of motor vehicles and tractors (except certain specified parts) from duty of excise leviable thereon when intended for use in further manufacture of excisable goods either in the factory in which they are manufactured or in any other factory.

(iv) G.S.R. 254(E) published in Gazette of India dated the 19th April, 1979 regarding extension of the provisions of Rule 56A of the Central Excise Rules, to fifteen specified parts of motor vehicles and tractors.

(v) G.S.R. 255(E) published in Gazette of India dated the 19th April, 1979 regarding recession of Central Excise, Notification Nos. 109/79, 110/79 and 111/79 dated the 13th March, 1979.

(2) An explanatory memorandum (Hindi and English versions) in regard to Notifications mentioned at (ii) to (v) above [Placed in Library. See LT-4362/79].

12.28 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND TWENTY-NINTH AND
HUNDRED AND FORTY-FOURTH REPORTS

SHRI ASOKE KRISHNA DUTT
(Dum-Dum): I beg to present the following Reports of the Public Accounts Committee:—

(1) Hundred and Twenty-ninth Report on paragraphs 24 and 2 of the Advance Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil) on Purchase of Bitumen—Strengthening and lengthening of Mohanbari Runway and Cash Assistance for Export of Transmission Line Towers.

(2) Hundred and forty-fourth Report on Action taken by Government on the recommendations contained in the Seventy-second Report on Import of Rapeseed and Rapeseed Oil from Canada.

12.29 hrs.

ESTIMATES COMMITTEE

THIRTY-SIXTH AND THIRTY-FIRST REPORTS AND MINUTES

SHRI SATYENDRA NARAYAN SINHA (Aurangabad): I beg to present the following Reports and Minutes of the Estimates Committee:—

(1) Thirty-sixth Report on the Ministry of Works and Housing—Delhi Development Authority—Demolitions in Unauthorised Colonies.

(2) Minutes of the sittings of the Committee relating to the above Report.

(3) Thirty-first Report on Action taken by Government on the recommendations contained in the Thirteenth Report of the Committee on the Ministry of Industry—Handloom Industry.

12.30 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

FORTY-NINTH, FORTY-FIRST, FORTY-SIXTH
AND FORTY-SEVENTH—REPORTS AND
MINUTES

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the